

**BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

**ORIGINAL APPLICATION No. 34 OF 2025 (SZ)**

**IN THE MATTER OF:**

Dr.B.Ratan Reddy,  
Telangana.

....

Applicant(s)

With

Guduru Jeevith Reddy,  
Telangana & Ors.

....

Respondent(s)

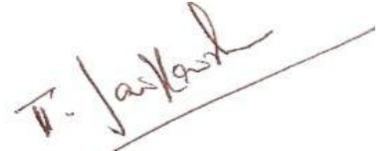
**REPORT OF THE TELANGANA POLLUTION CONTROL BOARD (R3)**

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**Place: Hyderabad**

**Date: 09-09-2025.**



**COUNSEL FOR RESPONDENT No.3**

**REPORT DATED 09.09.2025 OF THE TELANGANA POLLUTION CONTROL BOARD (TGPCB), (RESPONDENT NO.3) IN OA NO. 34 OF 2025 FILED BY DR. B. RATAN REDDY R/O DEVARA YAMJAL, SHAMIRPET(M), THUMKUNTA MUNICIPALITY, MEDCHAL MALKAJIGIRI DISTRICT vs G.JEEVITH REDDY & OTHERS.**

It is to submit that Dr. B. Ratan Reddy, Devaryamjal, Tumkunta Municipality, Medchal Malkajigiri District has filed an Original Application No.34 of 2025 in Hon'ble NGT, Chennai against Sri Gudur Jeevith Reddy and Sri Sidda Reddy. The Applicant has stated that the Respondent No.1 is the owner of the mining, blasting and crushing operations and the Respondent No.1 continued illegal crushing and mining operations resulting in a total encroachment of 2 acres on the Applicant's land, resulting in the deep trench and making the applicant's land unusable. The Respondent No.1 from January 2024 started large scale fires every week with waste in sy.no.40 &41 of Munirabad Village belonging to the Respondent No.1 and the adjacent Sy.No. 694 of Devar Yamjal belonging to the Applicant. The Applicant got the suspicious of the Respondent No.1's intension to restart further encroachment of the mining by clearing the bushes.

The Applicant has prayed to the Hon'ble Tribunal to direct the Respondent No.1 to strictly comply with the Hon'ble NGT orders in OA No. 42 of 2019 and not perform illegal activities to cause pollution and put Applicant's and other neighbouring land owners' life and properties to risk, Respondent No.1 shall pay all the NGT legal expenses incurred to the Applicant.

**In this regard, the following status report is submitted:**

1. It is to submit that M/s. Sahitya Metal (P) Ltd., is located at Sy. No. 40,& 41 Muneerabad (V), Medchal (M), Medchal - Malkajigiri District. Sri. G. Jeevith Reddy & Sri. Sidha Reddy are the partners of the Stone crusher & Quarry and operated the unit since the year 1994. The unit was engaged in mining of stone metal and stone crushing activities in an area of 5 Acres.
2. Earlier, Dr. B. Rattan Reddy, R/o Devara yamjal, Shamirpet(M), Thumkumta Municipality, Medchal Malkajigiri District filed an Application before the Hon'ble NGT, Chennai in OA No. 42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. G. Jeevith Reddy & others adjacent to

Nehru Outer Ring Road in Shamirpet Mandal, Medchal District thereby causing Sound, Air and water pollution.

3. The Hon'ble NGT vide order dt: 17.12.2019 appointed a Joint Committee consisting of 1. The District Collector, Medchal District; 2. Director of Mines & Geology and 3. Representative from Telangana Pollution Control Board to inspect the area in question and submit a factual and action taken report, if any violation is found and any action to be taken within a period of Two months. Telangana State Pollution Control Board will be the Nodal agency for coordination.
4. In compliance to the NGT Order dt: 17.12.2019, the District Collector, Medchal Malakjigiri District has nominated the Revenue Divisional Officer, Keesara as the member of the Joint Committee and the Director of Mines & Geology has nominated as member of the Joint Committee and the Environmental Engineer, Regional Office-Medchal is the coordinator for joint inspection and to submit report.
5. Accordingly, the Joint Committee has inspected the quarry and crusher pertaining to Sri. G. Jeevith Reddy & others located in Muneerabad (V), Medchal (M) on 29.01.2020 and submitted reports before the hon'ble NGT and Joint Committee submitted final report dated 17.07.2021 before the Hon'ble NGT. The Hon'ble NGT vide orders dated 26.04.2022 disposed the Application with the directions that they have confirmed the Environmental Compensation of Rs. 71,60,000/- assessed by the Committee for violation of conducting the quarry without obtaining Environmental Clearance and Consent to Operate and directed the industry to pay the amount within a period of six months, in three bi-monthly installments.
6. In this regard, it is to submit that TGPCB vide orders dated 18.05.2021 issued directions to M/s. Sahitya Metal (P) Ltd., located at Sy. No. 40,& 41 Muneerabad (V), Medchal (M), Medchal - Malkajgiri District directing to deposit an amount of Rs.71,60,000/- towards Environmental Compensation as per the Hon'ble NGT Orders.

7. The industry has paid Rs. 5,00,000/- on 26.10.2022 as part payment of the Environmental Compensation. The TGPCB issued reminder notices to the industry on 24.03.2023, 28.11.2024 and 02.09.2025 directing to pay the balance amount of Environmental Compensation. But, the industry has not paid the balance amount so far. The Board is in the process of initiating the recovery proceedings through District Collector for collection of the balance amount of Environmental Compensation under Revenue Recovery Act. **Annexure – I**
8. In regards to the Quarry operations, the Board Officials inspected the Quarry area, Applicant's Land and Godowns and surroundings on 12.07.2025 and 04.09.2025 and observed that there is no quarrying operations taken up and the quarry pit is observed to be abandoned, the stone crusher machinery has been completely dismantled long back and no machinery is available at the said site. The photographs of the stone crusher and quarry are enclosed as **Annexure -II.**
9. It is further to submit that, regarding the open burning of the garbage, the Board received complaint from the Applicant, Dr. B. Ratan Reddy on 13.06.2025 and the TGPCB officials inspected the area on 13.06.2025 and observed that the Municipal Garbage is being dumped at the open land and also burning of Municipal Solid waste. In this regard, the Board has addressed letters dated 16.06.2025 to the Thumukunta Municipal Corporation and the Gundlapochampally Municipal Corporation to take immediate corrective action to stop dumping and burning of the Municipal Solid Waste at the open land. The issue was reviewed in the Task Force Committee meeting held at TGPCB, Zonal Office on 26.07.2025 and as per the recommendations of the committee, the Board has issued directions dated 05.08.2025 to Gundlapochampally Municipality and Thumukunta Municipality. **Annexure – III.**

**DATE: 09.09.2025**  
**PLACE: HYDERABAD**



**ENVIRONMENT ENGINEER**  
Environmental Engineer  
T.G. Pollution Control Board  
Regional Office, Medchal.

4

Annexure - I

3

ICICI Bank



## Transfer Successful

Reference ID	229915656047
Mode	IMPS
Paid to Account	Environmental compensation fund 39271613872
Amount	₹ 500000
From Account	XX-XX-XX-XX-XX-51
On	26/10/2022 15:18:48
Remarks	NA

Tip: Want to share this success page with beneficiary? Use icon on top right.

STEEVITA REDDY 7929465534



GO



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5

**TELANGANA STATE POLLUTION CONTROL BOARD**  
**REGIONAL OFFICE, MEDICAL**

#6-3-1219, 2<sup>nd</sup> Floor, Block C, Ward No.91, Near Country Club,  
Kundanbagh, Umanagar, Begumpet, Hyderabad

Telephone: 23404744  
Website: tspcb.egg.gov.in

**Notice No.53/MDC/TSPCB/RO-MDC/2023** 867

**Date:24.03.2023**

**Sub:** TSPCB – RO-Medchal – M/s. Sahitya Metal (P) Ltd., Sy. No. 40 & 41, Muncerabad (V), Medchal (M), Medchal – Malkajgiri District – Hon'ble NGT order dated 26.04.2022 in the matter of OA 42 of 2019 – Levy of Environmental Compensation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof – **REMINDER NOTICE –ISSUED** – Reg.

- Ref:**
1. Original Application (OA) No.42 of 2019 filed by Dr.B.Ratan Reddy, R/o.Devara Yamjal, Shamirpet (M), Thumkunta Municipality, Medchal District Vs. G.Jeevith Reddy & Ors – Hon'ble NGT Order dated 17.12.2019.
  2. Hon'ble NGT Hearing held on 21.05.2020.
  3. Order No.RR-II-27/TSPCB/U-V/TF/2020-232, dt:18.05.2021 (Environmental Compensation Directions)
  4. Hon'ble NGT Order dt. 26.04.2022.
  5. Industry has paid part payment of Rs. 5.0 Lakhs on 26.10.2022

\*\*\*

Take notice that, you are operating the crusher located at Sy. No. 40 & 41, Muncerabad (V), Medchal (M), Medchal – Malkajgiri District and operating Rough stone Mining and crushing activity.

Vide reference 1<sup>st</sup> cited, Dr. B. Rattan Reddy, R/o Devarayamjal, Shamirpet (M), Thumkunta Municipality, Medchal District filed an application before the Hon'ble NGT, Chennai in OA No. 42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. G.Jeevith Reddy & others adjacent to Nehru Outer Ring Road in shamirpetMandal, Medchal District thereby causing Sound, Air and water pollution.

Vide reference 2<sup>nd</sup> cited, the case came up on 21.05.2020 in Hon'ble NGT, the tribunal has passed interim Orders directed the Joint Committee to take necessary action for not obtaining Environmental Clearance for Mining activity and for illegal mining and also directed to impose Environmental Compensation as per the guidelines provided by CPCB for damaging the environment.

In this regard, vide reference 3<sup>rd</sup> cited, the Board has levied Environmental Compensation of Rs.71,60,000/- and issued directions to pay the same within the one week under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

6

Vide reference 4<sup>th</sup> cited, the case was disposed vide Hon'ble NGT order dated 26.04.2022 with certain directions to comply as mentioned below:

1. The industry is directed to pay the **Environmental Compensation of Rs.71,60,000/- within a period of six months, in three bi-monthly installments** assessed by the Committee for violation of conducting quarry without obtaining Environmental Clearance (EC) and Consent to operate.
2. The industry is directed not to start the quarry operations, without obtaining the Environmental Clearance (EC) as required under the EIA Notification 2016, Consent to Establish and Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

Vide reference 5<sup>th</sup> cited, the industry has paid part payment of Rs.5,00,000/- towards Environmental Compensation on 26.10.2022.

In view of the above, the industry is once again directed to pay the balance amount of Rs. 66,60,000/- towards Environmental Compensation as directed by the Hon'ble NGT vide Order dated, 26.04.2022 immediately.

*R. Rajendra*  
24/03/2023  
ENVIRONMENTAL ENGINEER

To  
M/s. Sahitya Metal (P) Ltd.,  
Sy. No. 40 & 41, Muneerabad (V),  
Medchal (M), Medchal – Malkajgiri District.

Copy submitted to the Joint Chief Environmental Engineer (Legal cell) TSPCB, Board Office, Sanath nagar for kind information and necessary action.

Copy submitted to the Senior Environmental Engineer (Task Force) TSPCB, Board Office, Sanath nagar for kind information and necessary action.

Copy submitted to the Joint Chief Environmental Engineer, TSPCB, Zonal Office, Hyderabad for kind information and necessary action.



**TELANGANA STATE POLLUTION CONTROL BOARD  
REGIONAL OFFICE, MEDICAL**

#6-3-1219, 2<sup>nd</sup> Floor, Block C, Ward No.91, Near Country Club,  
Kundanbagh, Umanagar, Begumpet, Hyderabad

Telephone: 23404744  
Website: tspcb.cgg.gov.in

**Notice No.53/MDC/TSPCB/RO-MDC/2024 747**

**Date: 28.11.2024**

**Sub:** TSPCB – RO-Medchal – M/s. Sahitya Metal (P) Ltd., Sy. No. 40 & 41, Muneerabad (V), Medchal (M), Medchal – Malkajgiri District –Hon'ble NGT order dated 26.04.2022 in the matter of OA 42 of 2019 –Levy of Environmental Compensation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof-  
**2<sup>nd</sup> REMINDER NOTICE –ISSUED – Reg.**

- Ref:**
1. Original Application (OA) No.42 of 2019 filed by Dr.B.Rattan Reddy, R/o.DevaraYanjaj, Shamirpet (M), Thumkunta Municipality, Medchal District Vs G.Jeevith Reddy &Ors – Hon'ble NGT Order dated 17.12.2019.
  2. Hon'ble NGT Hearing held on 21.05.2020.
  3. Order No:RR-II-27/TSPCB/U-V/TF/2020-232, dt:18.05.2021 (Environmental Compensation Directions)
  4. Hon'ble NGT Order dt:26.04.2022.
  5. Industry has paid part payment of Rs. 5.0 Lakhs on 26.10.2022
  6. Notice No.53/MDC/TSPCB/RO-MDC/2023 – 867 dt:24.03.2023

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Vide reference 1<sup>st</sup> cited, Dr. B. Rattan Reddy, R/o Devarayamjal, Shamirpet(M), Thumkunta Municipality, Medchal District filed an application before the Hon'ble NGT, Chennai in OA No. 42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. G.Jeevith Reddy & others adjacent to Nehru Outer Ring Road in shamirpetMandal, Medchal District thereby causing Sound, Air and water pollution.

Vide reference 2<sup>nd</sup> cited, the case came up on 21.05.2020 in Hon'ble NGT, the tribunal has passed interim Orders directed the Joint Committee to take necessary action for not obtaining Environmental Clearance for Mining activity and for illegal mining and also directed to impose Environmental Compensation as per the guidelines provided by CPCB for damaging the environment.

In this regard, vide reference 3<sup>rd</sup> cited, the Board has levied Environmental Compensation of Rs.71,60,000/- and issued directions to pay the same within the one week under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

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Vide reference 5<sup>th</sup> cited, the industry has paid part payment of Rs.5,00,000/- towards Environmental Compensation on 26.10.2022. This office vide reference 6<sup>th</sup> cited has issued Reminder Notice requesting to make the Balance amount payment immediately. But, so far the balance payment is not made by you.

In view of the above, the industry is once again directed to pay the balance amount of Rs. 66,60,000/- towards Environmental Compensation as directed by the Hon'ble NGT vide Order dated, 26.04.2022 immediately.

*R. Rajend*  
28/11/2024  
**ENVIRONMENTAL ENGINEER**  
Environmental Engineer  
T.G. Pollution Control Board  
Regional Office, Medchal.

To  
M/s. Sahitya Metal (P) Ltd.,  
Sy. No. 40 & 41, Muncerabad (V),  
Medchal (M), Medchal – Malkajgiri District.

Copy submitted to the Joint Chief Environmental Engineer (Legal cell) TSPCB, Board Office, Sanathnagar for kind information and necessary action.

Copy submitted to the Senior Environmental Engineer (Task Force) TSPCB, Board Office, Sanathnagar for kind information and necessary action.

Copy submitted to the Joint Chief Environmental Engineer, TSPCB, Zonal Office, Hyderabad for kind information and necessary action.



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 Website: tgpcb.cgg.gov.in

**Notice No.53/MDC/TGPCB/RO-MDC/2025** 862

**Date:02.09.2025**

**Sub:** TGPCB – RO-Medchal – M/s. Sahitya Metal (P) Ltd., Sy. No. 40& 41, Muneerabad (V), Medchal (M), Medchal – Malkajgiri District –Hon'ble NGT order dated 26.04.2022 in the matter of OA 42 of 2019 –Levy of Environmental Compensation under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof- 3<sup>rd</sup> **REMINDER NOTICE –ISSUED** –Reg:

- Ref:**
1. Original Application (OA) No.42 of 2019 filed by Dr.B.Ratan Reddy, R/o.DevaraYamjal, Shamirpet (M), Thumkunta Municipality, Medchal District VsG.Jeevith Reddy &Ors – Hon'ble NGT Order dated 17.12.2019.
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  3. OrderNo.RR-II-27/TSPCB/U-V/TF/2020-232,dt:18.05.2021 (Environmental Compensation Directions)
  4. Hon'ble NGT Order dt.26.04.2022.
  5. Industry has paid part payment of Rs. 5.0 Lakhs on 26.10.2022
  6. Notice No:53/MDC/TSPCB/RO-MDC/2023 – 867 dt:24.03.2023.
  7. Notice No.53/MDC/TSPCB/RO-MDC/2024- 747 dt:28.11.2024.
  8. Hon'ble NGT, Chennai orders dated 14.07.2025 in O.A. No.34 of 2025 filed by Dr. B. Ratan Reddy.

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Vide reference 1<sup>st</sup> cited, Dr. B. Rattan Reddy, R/o Devarayamjal, Shamirpet(M), Thumkunta Municipality, Medchal District filed an application before the Hon'ble NGT, Chennai in OA No. 42 of 2019 to take action against unauthorized blasting and crushing operations carried out by Mr. G.Jeevith Reddy & others adjacent to Nehru Outer Ring Road in shamirpetMandal, Medchal District thereby causing Sound, Air and water pollution.

Vide reference 2<sup>nd</sup> cited, the case came up on 21.05.2020 in Hon'ble NGT, the tribunal has passed interim Orders directed the Joint Committee to take necessary action for not obtaining Environmental Clearance for Mining activity and for illegal mining and also directed to impose Environmental Compensation as per the guidelines provided by CPCB for damaging the environment.

In this regard, vide reference 3<sup>rd</sup> cited, the Board has levied Environmental Compensation of Rs.71,60,000/- and issued directions to pay the same within the one week under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

Vide reference 4<sup>th</sup> cited, the case was disposed vide Hon'ble NGT order dated 26.04.2022 with certain directions to comply as mentioned below:

1. The industry is directed to pay the **Environmental Compensation of Rs.71,60,000/- within a period of six months, in three bi-monthly installments** assessed by the Committee for violation of conducting quarry without obtaining Environmental Clearance (EC) and Consent to operate.
2. The industry is directed not to start the quarry operations, without obtaining the Environmental Clearance (EC) as required under the EIA Notification 2016, Consent to Establish and Consent to Operate under Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 and amendments thereof.

Vide reference 5<sup>th</sup> cited, the industry has paid part payment of Rs.5,00,000/- towards Environmental Compensation on 26.10.2022.

The Board vide notices dated 24.03.2023 and 28.11.2024 has issued Reminder Notice to the industry directing to pay the balance amount. But, so far the balance payment was not made by the industry.

Further, the Hon'ble NGT, Chennai vide orders dated 14.07.2025 in O.A No. 34 of 2025 filed by Dr. B. Ratan Reddy has taken serious note of the pending payment of Environment Compensation by the industry.

In view of the above, the industry is **once again directed** to pay the balance amount of Rs. 66,60,000/-towards Environmental Compensation as directed by the Hon'ble NGT vide Order dated, 26.04.2022 immediately.

*R. Rajendran*  
02/09/2025  
**ENVIRONMENTAL ENGINEER**  
Environmental Engineer  
T.G. Pollution Control Board  
Regional Office, Medchal.

To  
M/s. Sahitya Metal (P) Ltd.,  
Sy. No. 40 & 41, Muneerabad (V),  
Medchal (M), Medchal – Malkajgiri District.

Copy submitted to the Joint Chief Environmental Engineer (Legal cell) TGPCB, Board Office, Sanathnagar for kind information and necessary action.

Copy submitted to the Senior Environmental Engineer (Task Force) TGPCB, Board Office, Sanathnagar for kind information and necessary action.

Copy submitted to the Joint Chief Environmental Engineer, TGPCB, Zonal Office, Hyderabad for kind information and necessary action.

*Received*  
*D. S. S.*  
*D. S. S.*  
*Supervisor*  
9505618670  
*Dr. G. Viveetha Reddy*  
7989467534



**TELANGANA POLLUTION CONTROL BOARD  
ZONAL OFFICE: HYDERABAD**

H.No.6-3-1219, TS No.1 Part, Block - C, Ward No.91, Near Country Club,  
Uma Nagar, Begumpet, Hyderabad. Phone: 040-23402495  
Email: [jcece-zhyd-tspcb@telangana.gov.in](mailto:jcece-zhyd-tspcb@telangana.gov.in)

**BY REGD. POST WITH ACK. DUE**

**Order No.15-RR-II/TGPCB/ZO-HYD/TF/2025-923**

**Date:05.08.2025**

**Sub:** TGPCB – Zonal Office – Hyderabad – M/s. The Municipal Commissioner, Gundlapochampally Municipality, Gundlapochampally, Medchal-Malkajgiri District - Complaint received from Sri. B. Ratan Reddy, Sai Ashram Road, Near Police Training Center, Kandlakoya (V), Medchal (M), Medchal-Malkajgiri District regarding Open dumping and burning of MSW at open land Near Police Training Center, Kandlakoya - Causing nuisance in the surrounding area - **Air (Prevention and Control of Pollution) Amendment Act, 1987 – DIRECTIONS – ISSUED – Reg.**

**Ref:**

1. The Solid Waste Management Rules, 2016 issued by Ministry of Environment & Forests & Climate Change, Govt. of India vide Notification SO No. 1357(E), dt: 08.04.2016.
2. The Hon'ble NGT, New Delhi orders in OA No. 199 of 2014 filed by Mrs. Almitra H. Patel.
3. G.O.Ms.No.27 dated 10.07.2017 for prohibition of open burning of waste.
4. Complaint received from Sri. B. Ratan Reddy, Sai Ashram Road, Near Police Training Center, Kandlakoya (V), Medchal (M), Medchal-Malkajgiri District regarding Open dumping and burning of MSW at open land Near Police Training Center, Kandlakoya causing nuisance in the surrounding area on 13.06.2025.
5. Inspection of the MSW dumping site and its surrounding area by Board Officials on 13.06.2025.
6. Notice issued on 16.06.2025 to the Municipal Commissioner, Gundlapochampally Municipality.
7. The RO-II, Rangareddy report dated 30.06.2025.
8. Hearing notice dt.25.07.2025.
9. Task Force Committee meeting held on 26.07.2025 at TGPCB, Zonal Office, Hyderabad.

\* \* \*

1. **WHEREAS**, vide reference 1<sup>st</sup> cited, It is to submit that, the Ministry of Environment, Forest and Climate Change, Government of India has notified the Solid Waste Management Rules, 2016 vide Notification dated. 08.04.2016 under the Environment (Protection) Act, 1986. As per the provisions laid under Solid Waste Management Rules, 2016, the local authorities and village Panchayaths of census towns and urban agglomerations are responsible for Management & Handling of Solid Waste generated in their areas.
2. **WHEREAS**, vide reference 2<sup>nd</sup> cited, The Hon'ble National Green Tribunal, New Delhi vide order dt.22.12.2016 in OA No. 199 of 2014 filed by Mrs. Almitra H. Patel Vs UOI & Ors. directed that there shall be complete prohibition on open burning of waste on land, including at landfill sites for each such incident or default, violators including project proponent, concessionaire, Urban Local Bodies, any person or body responsible for such burning environmental compensation shall be levied for bulk waste burning.

The Government of Telangana vide G.O.Ms.No.27 dated 10.07.2017 stipulated that there shall be complete prohibition on open burning of waste on land, including at landfill sites. For each such incident or default, violators including the project proponent, concessionaire, ULB, any person or body responsible for such burning, shall be liable to pay Environmental Compensation of Rs.5000/- (Rs. Five Thousand Only) in case of simple burning, while of Rs. 25,000/- (Rs. Twenty Five Thousand Only) in case of bulk waste burning”.

3. **WHEREAS**, vide reference 4th cited, the RO-II Rangareddy received complaint from Sri. B. Ratan Reddy, Sai Ashram Road, Near Police Training Center, Kandlakoya (V), Medchal (M), Medchal-Malkajgiri District regarding Open dumping and burning of MSW at open land Near Police Training Center, Kandlakoya causing nuisance in the surrounding area.
4. **WHEREAS**, vide reference 5th cited, the Board Officials attended the complaint and inspected the site and its surrounding area on 13.06.2025 and observed the following.
  1. The Gundlapochampally Municipality is dumping Municipal Solid Waste (MSW) regularly at open land Near Police Training Center, Kandlakoya, Medchal, Medchal-Malkajgiri District.
  2. During inspection, the MSW was being burnt which is causing smell and smoke nuisance in the surrounding areas. On enquiry with the Municipal Officials, they informed that, the waste has caught fire by the local residents
5. **WHEREAS**, vide reference 6<sup>th</sup> cited, the RO-II Rangareddy issued notices dated 16.06.2024, to the Municipal Commissioner, The Gundlapochampally Municipality for taking corrective action to stop burning of municipal solid waste and to furnish compliance report.
6. **WHEREAS**, vide reference 7<sup>th</sup> cited, the RO-II, Rangareddy forwarded report dated 16.06.2025 for taking further necessary action.
7. **WHEREAS**, vide reference 8<sup>th</sup> cited, the facility was given opportunity of hearing before the Task Force Committee at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad
8. **WHEREAS**, vide reference 9<sup>th</sup> cited, the issue was reviewed before the Task Force Committee on 26.07.2025 at Zonal Office, T.G. Pollution Control Board, Begumpet, Hyderabad. The representative of Municipality has attended the meeting. The representative informed that they have stopped dumping the MSW in the present area and they are sending to processing facility. After the detailed discussions, the Committee recommended to issue directions to the industry under Section Air (Prevention and Control of Pollution) Amendment Act, 1987.
9. **WHEREAS**, the Board after careful considerations of the material facts of the case and recommendations of the Task Force committee, the following directions are issued to comply within one month.
  - a. The Municipality shall comply with SWM Rules, 2016 and take necessary measures to process the solid waste generated in the area.
  - b. The Municipality shall ensure that there shall not be any open burning of the Municipal Solid Waste in the dumping yard.

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- c. The Municipality shall ensure that there shall not be any smell and smoke nuisance in the surrounding areas.
- d. The Municipality shall ensure that there shall not be any nuisance to the surroundings.
10. **In view of the above, the facility is hereby directed to comply with the above directions. These directions are issued under Air (Prevention and Control of Pollution) Amendment Act, 1987 and under the provisions of SWM Rules, 2016.**
11. It is also to note that, if it is continued to operate the unit violating any of the conditions mentioned above, the unit will be closed Section 31(A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and you will also be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under Section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months and which may be extended to six years with fine.

  
JOINT CHIEF ENVIRONMENTAL ENGINEER (FAC)

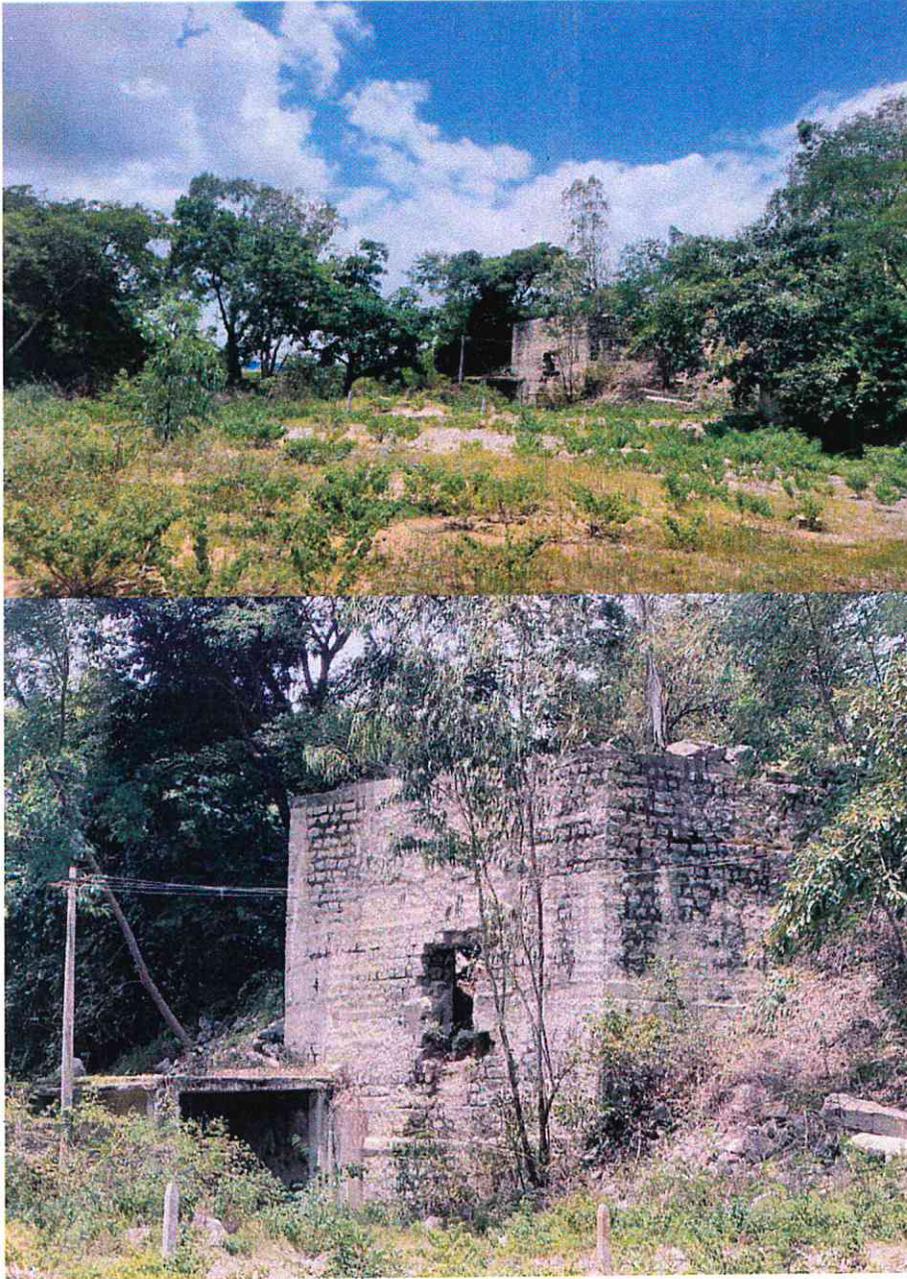
To  
The Municipal Commissioner,  
Gundlapochampally Municipality,  
Gundlapochampally, Medchal-Malkajgiri District.



1. Copy of the Member Secretary, TGPCB, Board Office, Hyderabad for kind information.
2. Copy to the Environmental Engineer, TGPCB, Regional Office-II, Rangareddy for information.  
**He is directed to inspect the industry to verify the compliance status of the directions and forward the detailed report.**

(4)

Annexure-III



**Stone Crusher Machinery Dismantled**



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**Stone Crusher / Quarry premises – No works in progress**

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Item No.02:-

BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI

[Through Physical Hearing (Hybrid Option)]

Original Application No.34 of 2025(SZ)

IN THE MATTER OF:

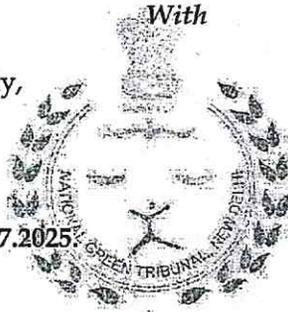
Dr. B. Ratan Reddy,  
Telangana.

...Applicant(s)

Guduru Jeevith Reddy,  
Telangana and Ors.

...Respondent(s)

Date of hearing: 14.07.2025



CORAM:

HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. B. Ratan Reddy (*Party-in-Person*).

For Respondent(s): Mr. B. Rajaprabhakar represented  
Mr. T. Sai Krishnan for R3.  
Ms. E. Nivedhitha represented  
Mrs. H. Yasmeen Ali for R4 to R6.

**ORDER**

1. The District Collector - Medchal Malkajgiri and the Director of Mines and Geology Department, State of Telangana are directed to file their detailed report on the non-compliance of the order dated 26.04.2022 passed in O.A. No.42 of 2019 (SZ).

2. The environmental compensation of Rs.71,60,000/- assessed by the Committee is to be recovered by the Telangana State Pollution Control Board (TGPCB) directly or through the District Collector by initiating revenue recovery proceedings. Today, it is stated that only Rs.5,00,000/- is collected so far, even after the passage of three years.

3. Let the TGPCB furnish a reason in their report for not complying with the above-referred order. If the recovery is not made as directed in the earlier order, appropriate orders will be passed against the officials for their disobedience.

4. Post the matter on 10.09.2025.

Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.34/2025(SZ)  
14<sup>th</sup> July, 2025. AD.